

**The Tripura Municipal**  
**(Delimitation of Constituencies) Rules, 1994.**  
**Up to 5<sup>th</sup> Amendment Rules, 2015.**



GOVERNMENT OF TRIPURA

URBAN DEVELOPMENT DEPARTMENT  
TRIPURA

**The Tripura Municipal  
(Delimitation of Constituencies)  
Rules, 1994.**

Published in the  
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE  
Agartala, Thursday, December 22, 1994 A. D., Pousa 1. 1916 S.E.  
THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES)  
RULES, 1994

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following rules to regulate the delimitation of Constituencies and all other matters relating thereto under the said Act namely:

PART—1

CHAPTER—1

PRELIMINARY

1. SHORT TITLE AND COMMENCEMENT :

(1) These Rules may be called The Tripura Municipal (Delimitation of Constituencies), Rules, 1994 :

(2) They shall come into force on and from the date of their publication in the Official Gazette ;

2. DEFINITION :

(1) In these Rules, unless there is anything repugnant to the subject or context ;

(a) "Act" means the Tripura Municipal Act, 1994 (Tripura Act No. 8 of 1994) :

(b) "Section" means a Section of the Act.

(2) The expression used in these rules and not otherwise defined shall have the same meaning as are respectively assigned to them in the Act.

## CHAPTER—II

MUNICIPAL COUNCIL NAGAR PANCHAYATS  
AND CONSTITUENCIES

3. (1) For the purpose of reservation for Scheduled Tribes and Scheduled Castes in a municipality, at least two percent of the total population of the municipal area should belong to the particular community and less than two percent population should be ignored.

(2) For the purpose of election of municipality the District Magistrate having jurisdiction shall, after previous publication, divide the municipal Area into wards. The number of wards shall be the same as the number of seats to be filled up by election as determined under Sub-Section (1) of Section 12. He shall also indicate in the draft notification the particular wards, if any, to be reserved for Scheduled Tribes, Scheduled Castes and Women in that municipality.

(3) The areas to be included in each Ward should be a Geographically compact area as far as practicable and the Wards shall be assigned a consecutive serial number.

## 4. MANNER OF PUBLICATION BY ORDER UNDER RULE—3 :

(1) The draft of the Notification under rule-3 shall be published in the Official Gazette and in local news papers.

(2) The Notification shall mention the period within which and the authority to which objections and suggestions, if any, are to be sent.

(3) After considering objections and suggestions, if any, the District Magistrate shall finally publish the notification at least five weeks before the date of poll.

CHAPTER—III  
MISCELLANEOUS

5. No alteration, addition, amendments shall be made after the last date of filling of nomination in respect of any of the seats to the Municipal Councilor/Nagar Panchayats.

6. No further delimitation of constituencies and determination of seats for Municipal Council and the Nagar Panchayats, as the case may be, shall be made before the next Municipal General Election process is initiated.

7. The State Government may, at any time, call for the records connected with the division of the area into constituencies or in respect of any allocation of seat or seats or each of such constituency made under rule-3, for the purpose of satisfying itself of the correctness of any order passed or proceedings taken in the said matter by the District Magistrate and pass such orders thereon as may be deemed necessary.

8. REMOVAL OF DIFFICULTIES :

If any difficulty arises in giving effect to the provisions of these rules, the State Government, as occasion require, may, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.

By order of the Governor,  
AJEER VIDYA  
Commissioner & Secretary to the  
Government of Tripura.



GOVERNMENT OF TRIPURA

Urban Development Department  
Agartala

**The Tripura Municipal**  
**[ Delimitation of Constituencies ]**  
**Amendment Rules, 1995.**

Published in the  
**EXTRAORDINARY ISSUE OF TRIPURA GAZETTE**

Agartala, Saturday, September 30, 1995 A. D., Asvina 8, 1917 S. E.

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT  
AGARTALA

NO. F. 15(5)-UDD 94.

Dated, Agartala, the 30th September, 1995.

**NOTIFICATION**

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994 the State Government hereby makes the following rules to make amendment in the Tripura Municipal (Delimitation of Constituencies) Rules, 1994, namely :—

1. (i) These rules may be called the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995.

- (ii) They shall come into force at once.

2. In Sub-rule (1) of Rule 2 of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (hereinafter referred to as a principal rules) after clause (b) of the following clauses shall be added.

“(C)” Constituency “means the Ward of a Municipality”.

3. For Sub-rule (2) of rule 3 the following shall be substituted, namely :-

“(2) for the purpose of election of Municipality the District Magistrate having jurisdiction shall, in form B, after previous publication in form A, divide the Municipal Area in to wards. The number of wards shall be the same as the number of seats to be filled up by election in a Municipality as determined under sub-section (1) of Section 12. He shall also indicate in forms A and B the Constituencies (wards), if any, to be

reserved for Scheduled Tribes, Scheduled Castes and Women in the Municipality."

4. After rule 3 of the principal rules the following new rules shall be inserted, namely :—

"3A procedure for determining seats by rotation for Scheduled Castes, Scheduled Tribes and Women :—

(1) After determination of total number of seats and the number of seats reserved for Scheduled Castes or the Scheduled Tribes and Women under sub-section (1) of Section 12 of the Tripura Municipal Act, 1994, for a Municipality, the District Magistrate shall, by and order in form B, after previous publication of the draft order in form A.

- (a) divide the area of the Municipality into number of constituencies (wards) as determined under Section 12(1) of the Tripura Municipal Act, 1994 ;
- (b) determine the area to be included in the each constituency ;
- (c) assign the consecutive serial number of such constituencies of a Municipality following a sequence ;
- (d) declare the constituencies in a Municipality reserved for Scheduled Castes and Scheduled Tribes ;
- (e) declare the constituencies reserved for Women in a Municipality ;

Provided that while determining the number of constituencies to be reserved for women, the reservation of constituencies for women belonging to Scheduled Castes and Scheduled Tribes Communities shall also be taken into account.

- (2) (i) While reserving the seats for Scheduled Caste and Scheduled Tribe by rotation in a Municipality the District Magistrate shall consider the percentage of Scheduled Caste and Scheduled Tribe population, as the case may be, in the constituencies of that Municipality and such population shall be determined on the basis of last preceding census of which the relevant figures have been published :

Provided that when census figures are not available for any area of a Municipality, the District Magistrate shall determine the number of Scheduled Caste or the Scheduled Tribes of the total population of the constituency on the basis of any other authenticated record maintained by any office or organisation of any department of the State Government or a local authority or where no such record is available, on the basis of local enquiry, which may include house to house enumeration caused by him for the purpose as



aforesaid after consulting, where necessary, any portion of the census report, relevant part of electoral roll of the Tripura Legislative Assembly or any other authenticated record that may be of his assistance ;

- (ii) (a) After ascertaining the population of Scheduled Tribes in each constituency of a Municipality the District Magistrate shall prepare a Roster Register in which for one seat to be reserved for Scheduled Tribes in a Municipality he will indicate 3 (three) constituencies according to the population of Scheduled Tribe for the purpose of rotation of Scheduled Tribe reserved seat.
- (b) Similarly, after ascertaining the population of Scheduled Castes in each constituency of a Municipality the District Magistrate shall prepare a Roster Register in which for one seat to be reserved for Scheduled Castes in a Municipality he will indicate 3 (three) constituencies according to the population of Scheduled Castes for the purpose of rotation of Scheduled Caste reserved seat.
- (iii) The constituencies available for reservation by rotation for Scheduled Castes and Scheduled Tribes shall be arranged in descending order according to the percentage of population of Scheduled Caste or Scheduled Tribes, as the case may be, and such constituencies shall be indicated in the Roster Register in two groups, first group for Scheduled Tribes and second for Scheduled Caste.
- (iv) For the first term of election among every three consecutive terms, constituencies shall be reserved for the Scheduled Tribes from the first group and the constituencies shall be reserved for the Scheduled Castes from the second group belonging in both the cases from the lowest serial number in order to reach the number determined under sub-section (1) of Section 12 ; of the Act.
- (v) for the second and the third term of election, the same procedure shall be followed except that reservation shall be made after excluding the constituencies reserved in earlier term, or terms of election and in the event of the shortfall of the required number of constituencies, constituencies beginning from the lowest serial number of either first group or second group, as the case may be, shall be reserved notwithstanding that such constituencies were reserved in any earlier term ;
- (vi) When it is ascertained from the available records that the population of Scheduled Castes or the Scheduled Tribes, as the case

may be, is less than 2% of the total population in a constituency of a Municipality such population of the Scheduled Castes or the Scheduled Tribes may not be taken into account for the purpose of rotation of seats in the Municipality.

(3) The number of constituencies to be reserved for women shall be equal to the number of seats determined under sub-section (1) of Section 12 of the Act.

Provided that the declaration of the constituencies to be reserved for women shall be made separately showing that not less than 1/3 (one third) of the total seats reserved for Scheduled Castes and Scheduled Tribes in a Municipality has been reserved for Scheduled Caste or Scheduled Tribe women and not less than 1/3 of the remaining seats in a Municipality has been reserved for women in the Notification under section 12(1) of the Act.

- (4) (i) For reserving the seats for women in a Municipality the constituencies except the constituencies reserved for Scheduled Castes and Scheduled Tribes shall be arranged in ascending order of seats numbers continuously. From these first seat shall be made reserved for women and subsequently every third seat shall be reserved for women for the first term of election among every three consecutive terms. subject to the condition that the total number of seats to be reserved for women shall not exceed the number of specified in order issued under sub-section (1) of Section 12 of the Act.
- (ii) For the purpose of reservation of not less than 1/3 (one third) of the Scheduled Caste and Scheduled Tribe seats for women, the following procedure shall be adopted in a Municipality when seats have been reserved both for Scheduled Castes and Scheduled Tribes. The constituencies available for reservation by rotation shall be arranged in the following order :—
  - (a) When in a Municipality two seats are reserved for Scheduled Tribe and Scheduled Caste in the ratio of 1:1, then in the first election the seat shall be reserved for Scheduled Tribe Women, for the second election the seat shall be reserved for Scheduled Caste Women in the third election, the seat shall be reserved for Scheduled Tribe Women and for the fourth election, the seat shall be reserved for Scheduled Caste women and this procedure will continue in subsequent elections.
  - (b) When in a Municipality 3(three) seats are reserved for Scheduled Caste and Scheduled Tribes in the ratio of 2:1 respectively, in the first election the seat shall be reserved for Scheduled Caste women, for the second election the seat shall be reserved for

Scheduled Tribe women and for the third election, the seat shall be reserved for Scheduled Caste women and thereafter some principle shall apply for subsequent elections. If the ratio of reservation between Scheduled Caste and Scheduled Tribes is 1:2 respectively then the point reserved for Scheduled Castes as indicated above shall be reserved for Scheduled Tribe and points reserved for Scheduled Castes as indicated above shall be reserved for Scheduled Tribes. This procedure shall continue in subsequent election also.

- (c) When in a Municipality 2(two) seats are reserved and both the seats are reserved for Scheduled Castes or Scheduled Tribe, as the case may be, then the seat having largest population of Scheduled Castes or as the case may be, Scheduled Tribes, shall be reserved for Scheduled Caste or Scheduled Tribe Women,
- (ii) Notwithstanding anything contained in this rules if the number of seat determined under sub-section (1) of section 12 of the Act for Schedule Tribes and Schedule Castes is one only, that seat shall be reserved for Schedule Tribe or Schedule Caste Women as the case may be for the first term of election and there shall be no reservation for the second and third term of election.
- (iii) The reservation of seats for women for the second and third term of election shall be made after excluding the seats reserved on earlier term or terms for the General category women Schedule tribe women and for Scheduled Caste Women. Provided that there shall be no bar for reservation of same seats for the women for the second and third term".
- (5) The District Magistrate shall by an order in writing record before publication of the draft order in form A the procedure adopted the records and documents relied upon and the findings made for the purpose of declaration of the constituencies reserved for the Scheduled Castes or the Scheduled Tribes".
- 5. For rule 4 of the principal rules the following shall be substituted, namely :—
  - "4(1) Manner of publication of the order under 3 and 3A.—
  - The draft order in Form A and final order in Form B shall be published by the District Magistrate on such date as may be fixed by the State Government but not later than 7 (seven) weeks before the date of poll by posting the same—
  - (a) in the Office of the Municipality to which the order relates ;

- (b) in the Office of the District Magistrates, Sub-Divisional Officers and Zilla parishads of the area concerned ;
- (c) In the Tripura Gazette and at least in one local newspaper.
- (d) in such other conspicuous places within the Municipal area as the District Magistrate may deem fit.

(2) Any person affected by such order may submit any objection or suggestion in writing stating the reasons thereof so as to reach in the office of the District Magistrate within 7 (seven) days from the date of such publication or within such extended period as may be decided by the District Magistrate.

Provided that the persons affected by such order may submit objections or suggestions to the Sub-Divisional officers within their jurisdiction the Municipality is situated and such Sub-Divisional Officers shall forward the same to the District Magistrate & Collector for disposal of the objections.

(3) The District Magistrate shall consider objections or suggestions, if any, received by him within the stipulated period and may make suitable alteration and amendment in the draft notification.

(4) The District Magistrate shall publish the order in Form B with alteration and amendment, if any, on such date or dates as may be fixed by the State Government but in any case not later than 5 (five) weeks before the date of poll by posting the same in the places where the draft orders were published under Sub-rule (1) and after publication the order shall come into force.

Provided that the order shall be deemed to have been duly published if there has been substantial compliance with the provisions of this rule and any omission to post the order in one or more places shall not invalidate the order.

(5) After rule 8 of the principal rules the following Form A Form B shall be added namely :—

By order of the Governor,  
Lalvohliana  
Secretary to the  
Government of Tripura.

## FORM A

(See rule 3, 3A and 4)

ORDER

NO.

Date

In exercise of the power conferred by rule 3 and 3A of the Tripura Municipal (Delimitation of constituencies) Rules, 1994 read with Section 12 Tripura Municipal Act, 1994 the undersigned hereby publish the draft of this order dividing and determining the Municipal Council, Agartala/----- Nagar Panchayat into wards in accordance with the provisions of the aforesaid Act and the said rules indicating in the Schedule below the name of the Municipality in column (1) number of members to be elected to the Municipality in column (2) number of the constituency in column (3) the extent of constituency in column (4) constituency or constituencies reserved for SCs and STs in column (5) and constituency or constituencies reserved for women in column (6) for the information of persons likely to be affected thereby.

It is notified for information of all persons in accordance with rule 4 of the aforesaid rules that any person or institution or any other interested party may submit their objections or suggestions against the draft order by addressing to the undersigned at-----

----- or

through the SDO of the Sub-Division in which the Municipal Council/ Nagar Panchayat is situated within 7 (seven) days from the publication of this notification.

The draft will be taken up for consideration after expiry of 7 (seven) days from this day and any objection or suggestion with respect thereto which may be received by the undersigned before that date shall be duly considered.

## THE SCHEDULE

Signature.....  
District Magistrate & Collector..... District.....

## FORM B

(See rule 3, 3A and 4)

NO.

Date

## ORDER

WHEREAS in pursuance of sub-rule 3 and rule 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 read with Section 12 of the Tripura Municipal Act, 1994, the undersigned as prescribed authority had published the draft Delimitation of Constituencies (Wards) indicating the seats reserved for Scheduled Caste, Schedule Tribe & Women for Election to the Municipal Council, Agartala \_\_\_\_\_ Nagar Panchayat Vide No. \_\_\_\_\_ dated \_\_\_\_\_ and in accordance with the provisions of rule 4 of the aforesaid Rules invited objections/suggestions, if any, in respect of the said draft Delimitation and determination of reserved seats so published from any person or Institution or any other interested party;

## AND

WHEREAS the said draft Delimitation of Constituencies (Wards) including reservation of seats for Schedule Caste, Scheduled Tribe & Women of Municipal Council, Agartala/ \_\_\_\_\_ Nagar Panchayat was published in the Tripura Gazette on \_\_\_\_\_ ;

## AND

WHEREAS all the objections/suggestions received in relation to the said draft within the stipulated period from \_\_\_\_\_ to \_\_\_\_\_ were considered by the undersigned for finalisation of the Delimitation of the Constituencies (Wards) and reservation of seats for Scheduled Caste, Scheduled Tribe & Women.

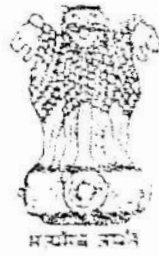
NOW, therefore, in exercise of the powers conferred by rule 3 and 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 read with Section 12 of the Tripura Municipal Act, 1994, I hereby divide and determine the Municipal Council, Agartala/ \_\_\_\_\_ Nagar Panchayat into wards in accordance with the provisions of the aforesaid Act and the said rules indicating in the Schedule below the name of the Municipality in column (2) number of constituency in column (3) the extent of constituency in column (4) constituency or constituencies reserved for SCs and STs in column (5) and constituency or constituencies reserved for Women in column (6) of the said Schedule.

## THE SCHEDULE

Name of Municipality.	Number of Members to be elected to Municipality.	Number of constit- tueny.	Extent of the Constituency	Constituency reserved for SC & ST.	Constituency reserved for women.
1	2	3	4	5	6
			Sub- Divn. T. K. Rev. Mouja	SC 5(a)	ST 6(b)
			Name of Para.	SC 6(a)	General 6(c)
			Description of boundary.	ST 5(b)	General 6(c)

Signature,  
District Magistrate & Collector  
... .. District.





**GOVERNMENT OF TRIPURA**

**URBAN DEVELOPMENT DEPARTMENT  
AGARATALA**

**The Tripura Municipal  
(Delimitation of Constituencies)  
2<sup>nd</sup> Amendment Rules, 2000.**

## TRIPURA



## GAZETTE

Published by Authority  
EXTRAORDINARY ISSUE

Agartala, Monday, October 16, 2000 A. D. Asvina 25, 1922 S. E.

Part - I Orders and Notifications by the Government of Tripura, the High Court, Govt. Treasury etc.

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

NO.14(11)-UDD/2000

Dated, Agartala, 11th October, 2000

**NOTIFICATION**

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) 2<sup>nd</sup> Amendment Rules, 2000.

(2) They shall come into force at once.

2. In the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred as the Principal Rules) : in sub-rule (1) of Rule 3A, after the existing proviso the following proviso shall inserted, namely :

“ Provided further that when total number of seats or number of seats reserved in a Municipality under sub section (1) of Section 12 remain unaltered and the District Magistrate considers that circumstances calling for fresh delimitation of the constituencies do not exist he may instead of issuing any order in Form A or B issue a draft order in Form C and final order in Form D reflecting only the reservation position for ST, SC and Women”.

3. In the Principal Rules after the proviso to sub rule (2) (i) of Rule 3A the following proviso shall be inserted, namely :-

“ Provided further that when census figures for any area of a municipality is not available then, notwithstanding anything contained in the first proviso relating to other methods of determining population, the State Government may direct the District Magistrate to determine the reservation of seats, as aforesaid, on the basis of the population figures relied on in the proceeding general election of that municipality”.

4. In the Principal Rules, in Rule 4-,

(i) in sub-rule (1) after the words “Form A” the words “ or Form C” and after the words “Form B” the words “or Form D” shall be inserted.

(ii) in sub-rule (4) after the words “ Form B” the words “or Form D” shall inserted :

5. In the Principal Rules after Form B two new Forms C and D as annexed with these Rules shall be added.

By order of the Governor.

( D. Chakraborti )

Commissioner-cum-Secretary

Urban Development Department.

FORM C  
[ Sec 2<sup>nd</sup> proviso of rule 3A(1) ]

ORDER

NO.

Date

WHEREAS, in the general election of the municipality mentioned herein below to be held in ..... the total number of seats and the seats reserved under sub-section (1) of Section 12 have not been altered by the State Government ;

AND

WHEREAS, circumstances do not appear to me to exist for fresh delimitation of the constituencies of such municipalities ;

Now, therefore in exercise of the powers conferred by the second proviso to sub-rule (1) of Rule 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 this draft order indicating in the schedule below the name of the municipalities in column 1, the number of members to be elected to the municipalities in column 2, the number assigned to the constituencies in column 3, the constituencies reserved for SC and STs in column 4 and the constituencies reserved for women in column 5 is hereby published for information of the persons likely to be affected thereby.

Any person affected thereby and interested therein may submit objection or suggestions against the draft order by addressing the undersigned at .....  
.....or through the SDO of the Sub Division in which the municipality is situated within 7 days from the date of publication of this order.

The draft order will be taken up for consideration after expiry of the above period and any objection and suggestion with respect thereto received by the undersigned before the date shall be duly considered.

THE SCHEDULE

FORM "C"

Name of Municipality.	Number of Members to be elected to Municipality.	Number of constituency.	Constituency reserved for SC & ST.		Constituency reserved for Women.		
1	2	3	4		5		
			SC 4(a)	ST 4(b)	SC 5(a)	ST 5(b)	General 5(c)

Signature.

District Magistrate & Collector.

.....District.

## FORM - D

[See 2<sup>nd</sup> proviso to rule 3A(1)]

## ORDER

NO.

Date

WHEREAS, in exercise of the powers conferred by the second proviso to sub-rule (1) of Rule 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994, a draft order in Form C was notified in respect of the municipalities contained therein inviting objection or suggestion within a period of 7 days from the date of publication of the order ;

## AND

WHEREAS, objections/suggestions received within the aforesaid period have been duly considered ;

Now, therefore in exercise of the powers conferred by the 2<sup>nd</sup> proviso to sub-rule (1) of Rule 3A of the aforesaid rules I hereby publish the order in final form D indicating seats which shall be reserved for SC, ST and Women in this general election.

THE SCHEDULE

FORM "D"

Name of Municipality.	Number of Members to be elected to Municipality.	Number of constituency.	Constituency reserved for SC & ST		Constituency reserved for Women.		
1	2	3	4		5		
			SC 4(a)	ST 4(b)	SC 5(a)	ST 5(b)	General 5(c)

Signature  
District Magistrate & Collector.  
.....District.



GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES)  
(3RD AMENDMENT) RULES, 2010.

*Published in the*

## EXTRAORDINARY ISSUE OF TRIPURA GAZETTE

*Agartala, Thursday, August 05, 2010 A. D., Sravana 14, 1932 S. E.*

### GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NO.F.14(1)-UDD/DUD/2010/2815-2965      Dated, Agartala, the 5<sup>th</sup> Aug, 2010.

#### NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) (3<sup>rd</sup> Amendment) Rules, 2010.
- (2) They shall come into force at once.
- 2 Sub-rule (3) of Rule 3A of the Principal Rule shall be substituted with the following :
  - (3) The number of constituencies to be reserved for women shall be equal to the number of seats reserved for women under sub-section(1) of section 12 of the Act :

Provided that the declaration of the constituencies to be reserved for women shall be made separately showing that fifty percent of the total seats reserved for Scheduled Castes and Scheduled Tribes in a Municipality has been reserved for Scheduled Castes or Scheduled Tribes women and fifty percent of the remaining seats in a Municipality shall be reserved for women as may be determined under section 12(1) of the Act :

Provided further that such reservation for women may be less than fifty percent if the particular Municipal Council or Nagar Panchayat is constituted with members in odd numbers.

3. Sub-rule (4) of Rule 3A of the Principal Rule shall be substituted with the following

(4)(i) For reserving the seats for women in a Municipality the constituencies except the constituencies reserved for Scheduled Castes and Scheduled Tribes, shall be arranged in ascending order of seats number continuously. From these fifty percent of seats shall be reserved for women. If

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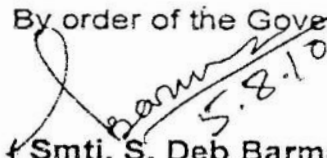


the particular Municipal Council or Nagar Panchayat is constituted with members in odd numbers it may be less than fifty percent. Such reservation of seats for women shall rotate in every subsequent election.

(ii) For the purpose of reservation of fifty percent of Scheduled Castes and Scheduled Tribes seats for women in a Municipality the following procedure shall be adopted :

- (a) When in a Municipality one seat is reserved for Scheduled Tribes and one seat for Scheduled Castes, in that case the reservation of seat for women shall be made alternatively. In one election the seat meant for Scheduled Castes shall be reserved for women and in the next election the seat so reserved for women shall remain open and the seat reserved for Scheduled Tribes will be reserved for women and this procedure will continue in subsequent elections.
- (b) When in a Municipality only one seat is reserved either for Scheduled Castes or for Scheduled Tribes in that case the seat shall be reserved for women in every alternative election.
- (c) Reservation of seats for women in respect of the seats reserved for Scheduled Castes or Scheduled Tribes shall also rotate in the consecutive election.

By order of the Governor.

  
( Smti. S. Deb Barma )  
Deputy Secretary to the  
Government of Tripura.



सत्यमेव जयते

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES)  
(4<sup>TH</sup> AMENDMENT) RULES, 2015

GOVERNEMENT OF TRIPURA  
URBAN DEVELOPEMENT DEPARTMENT

NO.F.14 (1)-UDD/DUD/DEL/2015/ 3712-22

Dated, Agartala, The 28<sup>th</sup> July, 2015.

NOTIFICATION

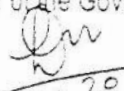
In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies)(4<sup>th</sup> Amendment) Rules, 2015.  
(2) They shall come into force at once.
2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 ( herein after referred to as Principal Rules) , below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words " MUNICIPALITIES AND CONSTITUENCIES".
3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) ( 3<sup>rd</sup> Amendment) Rules, 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
4. In the Proviso to Rule 4(2), under Chapter – II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words " Sub-Divisional Officers" wherever appearing, shall be substituted by the words, " Sub-Divisional Magistrate."
5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Nagar Panchayats" shall be substituted by the words "any Municipality".
6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
7. In ORDER Form - A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/ \_\_\_\_\_Nagar Panchayat" wherever appearing shall be substituted by the words, " Agartala Municipal Corporation, Agartala / \_\_\_\_\_ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM" and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
8. In ORDER Form - B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words " Municipal Council, Agartala/ -----Nagar

Panchayats " wherever appearing shall be substituted by, "Agartala Municipal Corporation, Agartala / \_\_\_\_\_ Municipality" and in the twenty-fifth line of the ORDER, after the word "Municipality" and before the words, "in column (2)", the words, "in column (1) number of members to be elected to the Municipality" shall be inserted.

9. In ORDER Form - C. of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) 2<sup>nd</sup> Amendment Rules 2000 at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor.

  
( Smt. Purnima Das )  
Deputy Secretary to the  
Government of Tripura.

# TRIPURA GAZETTE



Published by Authority  
EXTRAORDINARY ISSUE

Agartala, Monday, July 20, 2015 A. D., Asadha 29, 1937 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

GOVERNEMENT OF TRIPURA  
URBAN DEVELOPEMENT DEPARTMENT

NO.F.14 (1)-UDD/DUD/DEL/2015/ 3712-22

Dated, Agartala, The 20<sup>th</sup> July, 2015.

## NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

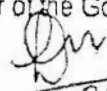
1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) (4<sup>th</sup> Amendment) Rules, 2015.  
(2) They shall come into force at once.
2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 ( hereinafter referred to as Principal Rules) , below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words " MUNICIPALITIES AND CONSTITUENCIES".
3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) ( 3<sup>rd</sup> Amendment) Rules, 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
4. In the Proviso to Rule 4(2), under Chapter – II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words " Sub-Divisional Officers" wherever appearing, shall be substituted by the words, " Sub-Divisional Magistrate".
5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Nagar Panchayats" shall be substituted by the words "any Municipality".
6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
7. In ORDER Form - A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/ \_\_\_\_\_Nagar Panchayat" wherever appearing shall be substituted by the words, " Agartala Municipal Corporation, Agartala / \_\_\_\_\_ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM." and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
8. In ORDER Form - B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words " Municipal Council, Agartala/ \_\_\_\_\_Nagar

Tripura Gazette, Extraordinary Issue, July 20, 2015 A. D.

Panchayats " wherever appearing shall be substituted by, "Agartala Municipal Corporation Agartala / \_\_\_\_\_ Municipality" and in the twenty-fifth line of the ORDER, after the word "Municipality" and before the words , "in column (2)", the words , "in column (1) number of members to be elected to the Municipality" shall be inserted.

9. In ORDER Form – C, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) 2<sup>nd</sup> Amendment Rules, 2000, at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor,

  
20.7.15  
( Smt. Purnima Das )  
Deputy Secretary to the  
Government of Tripura.



सत्यमेव जयते

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES)  
(5<sup>TH</sup> AMENDMENT) RULES, 2015

GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

NO.F.14(1)-UDD DUD DEL 2015 ১৮৭-১০ Dated, Agartala, The 7<sup>th</sup> Aug. 2015.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal Delimitation of the Constituencies Rules, 1994, namely:-

1. **Short title and commencement:**
  - (1) These rules may be called the "Tripura Municipal (Delimitation of Constituencies) (5<sup>th</sup> Amendment Rules, 2015";
  - (2) They shall come into force at once.
2. **Amendment of Schedule under Form-"A":**

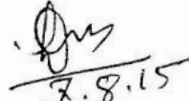
In Column No.6 of THE SCHEDULE under Form-"A" of the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994 (hereinafter referred to as the "Principal Rules", the word "*General*" above 6(c), shall be substituted with the word "*Un-Reserved(UR)*".
3. **Amendment of Schedule under Form-"B":**

In Column No.6 of THE SCHEDULE under Form-"B" of the Principal Rules, the word "*General*" above 6(c), shall be substituted with the word "*Un-Reserved(UR)*".
4. **Amendment of Schedule under Form-"C":**

In Column No.5 of THE SCHEDULE under Form-"C" of the Principal Rules, the word "*General*" above 5(c), shall be substituted with the word "*Un-Reserved(UR)*".
5. **Amendment of Schedule under Form-"D":**

In Column No.5 of THE SCHEDULE under Form-"D" of the Principal Rules, the word "*General*" above 5(c), shall be substituted with the word "*Un-Reserved(UR)*".

By order of the Governor.

  
( Smt. Purnima Das )  
Deputy Secretary to the  
Government of Tripura

To

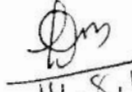


GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT

NO.F.14(1)-UDD/DUD/DEL/2015/4327-67 Dated, Agartala, The 12<sup>th</sup> Aug.2015.

CORRIGENDUM

Please read the Para No.5 as "Amendment of Schedule under Form - "D" as mentioned in the Notification No.F.14(1)-UDD/DUD/DEL/2015/4117-40 dated 07.08.2015.

  
14.8.15  
( Smt. Purnima Das)  
Deputy Secretary to the  
Government of Tripura